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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D. A. No. 2839/97

New Delhi: Dated this the 19th day of November, 1998.
HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Kitab Singh, S/o Shri Amar Singh,
P/o RZ-210, Gali No. 10,
Dada Chhatri Wala Marg,
Raj Nagar-I, Palam Colony,
New Delhi-045.

... Applicant.

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India
through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
New Delhi.
3. The Chief Ticket Inspector,
Northern Railway,
New Delhi

.... Respondents.

(By Advocate: Shri R. L. Dhawan)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant seeks reengagement as a Casual Labourer in preference to juniors and outsiders and for subsequent regularisation.

2. I have heard applicant's counsel Shri U. Srivastava and respondents' counsel Shri R. L. Dhawan.

3. Applicant states that he has worked as a Casual Labourer with respondents from 15.1.82 to 14.12.82 (Para 5(a) of OA). He has stated in para 4.5 of his OA that his representation dated 18.2.97 followed by reminder still remains undisposed of by respondents. If so, this OA is disposed of with

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a direction to respondents to dispose of the
aforesaid representation in accordance with rules
and instructions within three months from the date
of receipt of a copy of this order. No costs.

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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